

highest land revenue in Delhi and what is the average land revenue per acre in Delhi; and

(b) out of the surplus land what is the percentage of such land as has a land revenue of less than Rs. 1|8- per acre?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) Information is being collected and will be laid on the Table.

(b) The percentage of surplus land assessed at less than Rs. 1|8- per acre will be known after the determination of excess land in the manner provided for in the Delhi Land Holdings (Ceiling) Bill, 1959.

#### Companies

**1594. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state the number of members of such companies, association or other industrial body constituting such companies, associations or industrial bodies within the meaning of clause 3 of the Delhi Land Holdings (Ceiling) Bill, 1959?

**The Minister of Home Affairs (Shri G. B. Pant):** According to the provisions of the Delhi Land Holdings (Ceiling) Bill, 1959, every person who at the commencement of the Act holds or has at any time during the period between the 10th day of February, 1959 and such commencement, held land in excess of the ceiling limit will have to submit a return. Such information as may be available will be collected and laid on the Table of the House but till the returns prescribed in the Bill have been obtained and checked it would be difficult to give the exact number of companies, associations or industrial bodies holding land in excess of the ceiling limit.

#### Landless Labourers in Delhi

**1595. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state:

(a) how many landless labourers in Delhi are proposed to be given

lands out of the surplus area, according to the Delhi Land Holdings (Ceiling) Bill; and

(b) what amount of land will be given to each such labourer as Bhumidar or Asami?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) and (b). The question of distribution of surplus area and the right in which such land should be given will arise only when excess lands are determined in the manner prescribed in the Delhi Land Holdings (Ceiling) Bill, 1959.

Clause 16 of the Bill provides for framing of rules regarding allotment of land. When framed, these rules would be laid on the Table.

A recommendation has been made in the Second Five Year Plan that in the settlement of lands acquired in consequence of the application of ceilings, tenants displaced as a result of resumption of land for personal cultivation, farmers with un-economic holdings and landless workers should receive preference. This recommendation will be borne in mind in framing the rules.

#### Bhumidars in Delhi

**1596. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state how many Asami or Bhumidars are there in the Delhi State who possess or own lands less than 8 standard acres and how many are such as own or possess lands less than thirty standard acres?

**The Minister of Home Affairs (Shri G. B. Pant):** The information is being collected and will be laid on the Table.

#### Agriculturists in Delhi

**1597. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state how much land is proposed to be given to such agriculturists as possess or own land less than 8 standard acres and to those who own or possess lands less than thirty acres out of the surplus lands

expected to vest in Government *vide* provisions of the Delhi Land Holdings (Ceiling) Bill, 1959?

**The Minister of Home Affairs (Shri G. B. Pant):** This question will arise only after the determination of excess lands in the manner provided for in the Delhi Land Holdings (Ceiling) Bill, 1959. Clause 16 of the Bill provides for framing of rules regarding allotment of land. When framed, these rules would be laid on the Table

A recommendation has been made in the Second Five Year Plan that in the settlement of lands acquired in consequence of the application of ceilings, tenants displaced as a result of resumption of land for personal cultivation, farmers with un-economic holdings and landless workers should receive preference. This recommendation will be borne in mind in framing the rules.

#### Classification of Ownership of Land

**1598. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state how much land is owned or possessed by (i) wives, (ii) the husbands, (iii) the dependent children (iv) the dependent grandchildren of persons representing the family within the meaning of Sub-clause (d) of Clause 2 and Clause 3 of the Delhi Land Holdings (Ceiling) Bill, 1959?

**The Minister of Home Affairs (Shri G. B. Pant):** Under the provisions of the Delhi Land Holdings (Ceiling) Bill, 1959, persons who hold land in excess of the ceiling at the commencement of the Act or who have so held land between the 10th day of February, 1959, and the commencement of the Act are required to submit a return, in default of which the information is to be collected by the competent authority in such manner as may be prescribed. The required information will become available when it has been so furnished or collected.

#### Standard Acres

**1599. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state:

- (a) when the measure of standard acre was fixed for Delhi;
- (b) the authority who fixed it; and
- (c) whether any objection were initiated from the persons affected when the measure was fixed?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) and (b). The term 'standard acre' was defined in the rules made by the Chief Commissioner under the rule-making power conferred on him by the Delhi Land Reforms Act which was passed by the Delhi State Legislature in 1954. These rules were duly published in the Gazette Extraordinary dated the 27th July, 1954, of the Delhi State.

(c) The Delhi Land Reforms Act did not provide for objections being initiated in regard to the definition of the term 'standard acre'.

#### Surplus Land

**1600. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state how much of the surplus land is proposed to be appropriated for the benefit of the village community or any work of the public utility or for such other purpose as may be prescribed under Cl. 15 of the Delhi Land Holdings (Ceiling) Bill, 1959 and how much is proposed to be allotted to persons under clause 16 of the said Bill?

**The Minister of Home Affairs (Shri G. B. Pant):** Rules will be framed in due course for these purposes under clauses 15 and 16 of the Bill and laid on the Table in accordance with sub-clause (3) of clause 27 thereof.

#### Land Exempted from the Provisions of the Delhi Land Holdings (Ceiling) Bill, 1959

**1601. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be